

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-131(ND)/2018**

**IN THE MATTER OF:**

**M/s. Nandan Construction**

.... **APPLICANT / PETITIONER**

**Vs.**

**M/s. Amrapali Centurian Park Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Petitioner/Applicant : Mr. Nikilesh R., Mr. Navdeep Jain,  
Mr. Alok Kumar Pandey, Advs.

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.

**ORDER**

Learned Counsel for the respondent requests for some time to file reply. Reply be filed before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 19<sup>th</sup> April, 2018.

*Sd/-*  
**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**